

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 13.3.1990

PRESENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 272/89

P. Achuthan Nair

Applicant

Vs.

1. Union of India represented by the Secretary
Ministry of Defence, Secretariat,
New Delhi

2. J.C.D.A. , Meerut, Cantt. Meerut

3. Commander Works Engineer, Naval Base
P.O., Cochin-4 and

4. Garrison Engineer, Naval Base P.O.
Cochin-4

Respondents

Mr. K. M. Mohamed Ashraf

Counsel for the
applicant

Mr. K. Prabhakaran, ACGSC

Counsel for the
respondents

ORDER

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The application relates to the final settlement of General Provident Fund Account of the applicant. In the reliefs it is pointed out that there are certain mistakes in the final settlement.


2. The respondents have filed a reply annexing thereto Annexure R-1 which is a statement of G. P. Fund Account

No. 409504 of the applicant as reconstructed from the year 1974-75 till his retirement in November, 1983 and also includes interest upto April, 1988 in respect of the ^{& certain} ~~said~~ account,

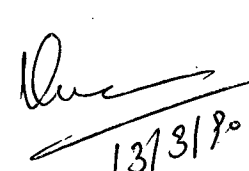
3. In fact, on the last occasion when the case came up for hearing on 7.2.90, the learned counsel for the respondents submitted that as the reconstructed account has been furnished to the applicant, nothing remains to be adjudicated in this case. However, we wanted to give the applicant an opportunity to confirm this submission ^{u of} ~~by~~ the respondent's counsel.

4. As neither the applicant nor his counsel is present today, we ^{& have} ~~are~~ only to presume that the applicant is satisfied with the ^{& accounts given by} ~~amount~~ referred to by the respondents in the re-constructed statement, Annexure R-1.

5. In the circumstances we find that there is nothing left for adjudication in this case and the case is closed.


(N. Dharmadan)
Judicial Member

13.3.90.


(N. V. Krishnan)
Administrative Member

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